

ITEM NO.29

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2915/2012

(Arising out of impugned final judgment and order dated 13/02/2012 in CRLA No. 2694/1982 passed by the High Court Of Judicature at Allahabad)

BRIJENDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for permission to file additional documents and office report)

Date : 22/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Ms. Anagha S. Desai, Adv.
Mr. Swetab Kumar, Adv.
Mr. Satyajit A. Desai, Adv.

For Respondent(s) Mr. Gaurav Dhingra, Adv.
Mr. Utkarsh Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

In the facts and circumstances of the case we direct suspension of remainder of sentence awarded to petitioners No. 3 and 4. They shall be released from custody, if not otherwise required in connection with any other case upon their furnishing bail bonds in a sum of Rs. 50,000/- each with two sureties in the like amount to the satisfaction of the Trial Court.

Prayer for suspension of sentence in respect of
petitioner No. 2 is however rejected.

(SHASHI SAREEN)
COURT MASTER

(VEENA KHERA)
COURT MASTER